

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 1405
TO BE ANSWERED ON 26TH JULY, 2016

COMMISSION FOR FPS OPERATORS

1405. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has made any stipulations regarding commission to be given to operators of the Fair Price Shops (FPS);
- (b) if so, the details thereof indicating the nature and quantum of commission being given to such FPS operators at present;
- (c) whether the said commission varies between States; and
- (d) if so, the details thereof and the reasons therefor along with the measures taken to make it uniform across all the States?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (d): Government of India has notified Food Security (Assistance to State Governments) Rules, 2015, under National Food Security Act, which inter alia prescribes norms of expenditure on fair price shop (FPS) dealers margin and pattern of Central share, as per details given below:

Category of States and Union Territories	Norms of expenditure (Rate in Rs per quintals)		Central Share (in percent)
	Basic margin	Additional margin for sale through point of sale device	
General	70	17	50
Special	143	17	75

Note: Special category States includes 8 States of North East including Sikkim, Himachal Pradesh, Jammu & Kashmir, Uttarakhand, Andaman & Nicobar Islands and Lakshadweep

State Governments however have the flexibility to fix the actual rate of FPS dealers margin, but the Central assistance is restricted to Central share based on the actual rate or the norms of expenditure mentioned in the table above, whichever is lower.

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